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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.2333 OF 2003

New Delhi, this the 22nd day of September, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Shri Raman Singh Negi,
S/o Late Sh. Prem Singh,
R/o A-2/49 B, Lawrence Road,
Delhi -110035.
(Group 'C')

....Applicant
(By Advocate : Shri Ashwani Bhardwaj)

Versus

1. Government of N.C.T., Delhi,
Through The Chief Secretary,
Delhi Secretariat, Indraprasth Estate,
New Delhi-110002.
2. The Secretary,
Services III, Department
Government of N.C.T. Delhi,
Level 7, Wing B,
Delhi Secretariat, Indraprasth Estate,
New Delhi-110002.
3. Delhi Subordinate Service Selection Board,
Through its Secretary,
UTCS Building, Behind Karkardooma Courts
Complex,
Vishwas Nagar, Shahdara,
Delhi-110032.

....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

The applicant had applied for the post of Grade IV DASS/LDC in the sports quota. The selection was made for 27 candidates. According to the applicant, he was placed at number one in the waiting list. We are informed that three selections were cancelled by the respondents because the certificates submitted by those applicants were stated to be forged/ fabricated. One candidate, namely, Shri Mohan Nath, stated to have resigned from the post.

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2. The learned counsel for the applicant contends that in this process, four vacancies arose. The applicant being in waiting list at number one should have been appointed but he has been deprived of it. He has submitted a representation dated 24.5.2001. Till date no decision has been taken on the same.

3. Keeping in view the totality of the facts, referred to above, as stated at the Bar, we direct that respondent No.2 would consider the aforesaid representation of the applicant and pass a speaking order preferably within four months from the date of receipt of a certified copy of this order and the same should be communicated to the applicant. Even if the decision has already been taken, it should be communicated to the applicant.

4. With these directions, the present OA is disposed of at the admission stage itself.

R.K. Upadhyaya
(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

V.S. Aggarwal
(V.S. AGGARWAL)
CHAIRMAN

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